

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-456(ND)/2018

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.08.2019.

NAME OF THE COMPANY: Pallavi Joshi Bakhru V/s. M/s. Universal Buildwel Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present: Counsels for the Petitioner
Counsels for the Respondent

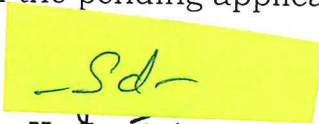
ORDER


Ld. Counsel appearing for the RP has brought it to the notice of this Bench that 3 of the projects developed by the Corporate Debtor can be developed and handed over under a resolution plan offered by the home buyers/flat owners themselves. Let the matter be considered in accordance with the law by the COC.

In terms of the notification dated 6th August, 2019, the CIR period can be extended by 90 days. Let all resolution plans be finalised before the deadline of 15th November, 2019. The RP is also directed to take into consideration all claims filed by home buyers which have not been taken into account till date.

CA 982/2019 has been filed by one of the aggrieved investors. Notice of the same is accepted by Ld. Counsel appearing for the RP.

List all the pending applications on 16th September, 2019.


(L. N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)